

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT- III

IB-313/ND/2017

In the matter of :

Falcon Waterfree Europe. Gmbh

....PETITIONER

Vs.

Enswico (India) Pvt Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 28.3.2018

Coram :

(Dr. Deepti Mukesh)

Hon'ble Member (Judicial)

(Dr. V.K. Subburaj)

Hon'ble Member (Technical)

**For the Petitioner**

: Mr. Alishan Nagre, Mr. Dhruv Manchanda,  
Ms. Rupal Bhatia, Mr. Saurabh Chaturvedi &  
Mr. Mohd. Kamra, Advocates

**For the Respondent/Cor. Debtor: -**

ORDER

Learned Counsel for the petitioner is present and states that an advance copy of the appeal along with annexures sent to the respondent but failed to annex receipts.

Learned Counsel for the petitioner is directed to file an affidavit of service upon the Corporate Debtor stating that attempts were made to serve the Corporate Debtor but it remained undelivered or refused. He is also directed to serve through E-mail on Corporate Debtor.

List for further consideration on 19.4.2018.

—Sd—

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

—Sd—

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Suspi